

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 3036
(To be answered on the 17th December 2015)**

FINANCIAL IRREGULARITIES IN PURCHASE OF AIRCRAFTS

3036. SHRI NANA PATOLE

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- (a) whether the Government has received any request from the people's representatives for conducting an investigation by the Special Investigation Team (SIT) on the purchase of aircraft and other items by the Ministry during last five years;
- (b) if so, the action taken by the Government in the regard so far;
- (c) whether the Government has constituted any SIT in this regard; and
- (d) if so, the details thereof along with the time by which the SIT is likely to start investigation in this regard?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री

(Dr Mahesh Sharma)

(a) to (d): Comptroller and Auditor General (C&AG) in its report No.18 has made observations on acquisition of aircraft by Air India Ltd. and the same is under examination by the Public Accounts Committee. The CBI, on the issue of creation of MRO facilities and a Training Center in the agreement signed between erstwhile Indian Airlines and Airbus Industrie, on the basis of a preliminary enquiry PE-DAI-2010-A-90001 dated 14.01.2010 has filed an FIR No. RC-DAI-2013-A-2009 dated 27.02.2013.
